

Review and Annual Report of Projects and Equipment Corporation of India, New Delhi for 1975-76.

THE MINISTER OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI MOHAN DHARIA) : I beg to lay on the Table copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619-A of the Companies Act 1956:—

- (1) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76.
- (2) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1975-76 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. *[Placed in Library. See No. LT-932/77].*

Notifications under Customs Act, 1962 and Central Excise Rules, 1944

THE MINISTER OF FINANCE AND REVENUE AND BANKING (SHRI H.M. PATEL) : I beg to lay on the Table—

- (1) A copy each of Notifications Nos. G.S.R. 541(E) and 542(F) (Hindi and English versions) published in Gazette of India, dated the 28th July, 1977, under section 159 of the Customs Act, 1962, together with an explanatory memorandum. *[Placed in Library. See N . LT-933/77].*
- (2) A copy each of the Notifications Nos. G.S.R. 943 and 944 (Hindi and English versions) published in Gazette of India dated the 23rd July, 1977 issued under the Central Excise Rules, 1944, together with an explanatory memorandum. *[Placed in Library. See N . LT-934/77].*

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

SHRI M. RAM GOPAL REDDY (Nizamabad) : I beg to lay on the Table Minutes of the First to Fifth Sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : Sir, I want to raise an important matter. Last night in the Karnataka House dinner there was a violation of the Guest Control Order.

MR. SPEAKER: I will look into the matter. I have not yet looked into it. The dinner has already taken place.

SHRI JYOTIRMOY BOSU : Let the people not get the impression that we are.

MR. SPEAKER : Until I look into the matter, I will not allow it.

SHRI JYOTIRMOY BOSU : Cereals were served in that dinner, even though the Delhi Guest Control Order prohibits the serving of cereals where the number exceeds 50.

MR. SPEAKER : I am not permitting him to raise it now.

SHRIMATI PARVATHI KRISHNAN (Coimbatore) : I want to raise a point of order arising out of yesterday's proceedings.

When discussing the matter which was raised by my colleagues Mr. Chandrappan and Mr. Rachaiiah about the privilege motion, in response to a point raised by Mr. Mavalankar you were pleased to say:

"If the permission has been given, I will see the records and I will go into the matter. I will consult the Deputy-Speaker. I do not want to encroach upon his right. But if it is a question of ruling, if the Deputy-Speaker has given a ruling, the Speaker has a right to revise it."

According to rule 10:

"The Deputy Speaker or any other member competent to preside over a sitting of the House under the Constitution or these rules shall, when so presiding, have the same powers as the Speaker when so presiding and all references to the Speaker in these rules shall in these circumstances be deemed to be references to any such person so presiding."

Two points are there. Firstly, a ruling given by the Deputy-Speaker at that time has been referred to. At that time there was no Speaker. That was the interregnum period. Surely in him vested all the powers that the Speaker has. To say that a ruling given by him can be revoked or revised I find it very difficult to accept because, then, the Deputy-Speaker will have no function except to conduct the proceedings. Deputy-Speakers in the past have given rulings and these rulings have been upheld, and we have been going by many of these rulings. Therefore, I would like you to examine that once again. Otherwise, the position is rather difficult.